

.1.

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A No.180/00096/2019

Friday, the 8th day of February, 2019

CORAM

**HON'BLE MR.E.K.BHARAT BHUSHAN, ADMINISTRATIVE MEMBER
HON'BLE MR.ASHISH KALIA, JUDICIAL MEMBER**

Mr.Josekunju Joseph, aged 59 years
s/o.Joseph, Former Assistant
Armed Forces Tribunal
Regional Bench, Bristow House
K.J.Herschell Road
Kochi-682 001, Residing at Karackattu House
Pinnakkanadu, Kalakety P.O, Kottayam-686502 Applicant

(By Advocate:Ms.Madhuben.M)

Versus

1. The Secretary to Government of India
Ministry of Law & Justice
4th Floor, A Wing, Shastri Bhawan
New Delhi – 110 001

2. The Secretary to Government of India
Ministry of Defence
Room No.234, South Block
Ministry of Defence
New Delhi – 110 001

3. The Registrar
Armed Forces Tribunal
Regional Bench, Bristow House
K.J.Herschell Road
Kochi – 682 001 Respondents

(By Advocate: Mr.S.Sreenath,ACGSC)

This application having been taken up on 8th February, 2019, this Tribunal delivered the following order on the same day.

.2.

ORDER

*Per: **MR.E.K.BHARAT BHUSHAN, ADMINISTRATIVE MEMBER***

The applicant is aggrieved by the fact that the one year contract by which he was employed in the Respondents' organisation, has been prematurely terminated without assigning any reasons. We have considered the terms of appointment which is given at Annexure A-1, the 4th clause of which, reads as follows:

“ 4. The appointment can be terminated by the Competent Authority at any time without assigning any reason or giving any notice during the contract period.”

2. The termination appears to be in line with the provision in clause 4. The O.A is dismissed. No costs.

(ASHISH KALIA)
JUDICIAL MEMBER

(E.K.BHARAT BHUSHAN)
ADMINISTRATIVE MEMBER

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.3.

List of Annexures

Annexure A1 - True copy of the appointment order No.AFT/RBK/E-1/2011 dated 04.04.2018 issued by the 3rd respondent

Annexure A2 - True copy of the order No.AFT/RBK/E-02/2009 dated 21.12.2018 issued by the 3rd respondent

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